

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.61/MP/2017

Subject : Petition under Section 79 (1) (f) of the Electricity Act,2003 read with Regulations 18 of the CERC (Grant of Connectivity, Long term Access and Medium-term Open Access in Inter-state Transmission and related matters) Regulations, 2009.

Date of hearing : 22.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : VISA Power Limited (VPL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Ms. Swapna Seshadri, Advocate, VPL
Shri Deep Rao, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Dilip Rozekar, PGCIL

Record of Proceedings

Learned counsel appearing on behalf of Power Grid Corporation of India Limited requested for three weeks time to file reply to the Petition. Learned counsel for the Petitioner had no objection in this regard.

2. The Commission directed the Respondent to file its reply by 11.9.2017 with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before 29.9.2017. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 12.10.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**